

COURT - I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

APPEAL No. 10 OF 2012 &
I.A. Nos. 15 & 16 of 2012

Dated : 12th March, 2012

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

MPPL Renewable Energy (P) Ltd. ... Appellant(s)

Versus

Mangalore Electricity Supply Company & Ors. ...Respondent(s)

Counsel for the Appellant(s): Ms. Radhika Kolluru

Counsel for the Respondent(s): Mr. S. SRiranga
Mr. Raghavendra S. Srivatsa

ORDER

The learned counsel for the Respondent seeks some time to file the reply. Accordingly, he is directed to file the same on or before 28.03.2012 after serving copy on the other side.

Post the matter for hearing on **04.04.2012**. In the meantime, the learned counsel for the Appellant is directed to file the Rejoinder, if any, after serving copy on the other side.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

TS/VS